

(2012) 04 SC CK 0022

In the Supreme Court Of India

Case No : Review Petition (C) No. 699 of 2012 in Civil Appeal No. 1193 of 2012

Manmohan Singh

APPELLANT

Vs

Subramanian Swamy and Another

RESPONDENT

Date of Decision : 03-04-2012

Acts Referred:

Citation : (2012) 2 Crimes 214

Hon'ble Judges : K.S. Panicker Radhakrishnan, J;G.S. Singhvi, J

Bench : Division Bench

Final Decision : Allowed

Judgement

1. This petition has been filed for review of judgment dated 31.01.2012.
2. We have carefully perused the averments contained in the review petition and the grounds on which the Petitioner has sought review of the judgment and are convinced that the judgment of which review has been sought does not suffer from any error apparent warranting its re-consideration. In the garb of review, the petitioner cannot seek re-hearing of the matter and re-consideration of the issues decided by the Court.
3. The review petition is accordingly dismissed.
4. The review petition is dismissed in terms of the signed order.